

PROFORMA - I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30.06.2016.

Description of cases	Cases pending at the beginning of the half year.	Institution during the half year	Disposal during the half year					By Consti-tution bench	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the half year
			At Preliminary hearing	By a Single judge	By Div-ision bench	By full Bench	T		O	A	L		
												Over a month and less than two month	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

1 MAIN CASES ORIGINAL SIDE (CIVIL)

- a) Civil Suits
- b) Admiralty suits
- 2. Testamentary and intestate suits.
- 3. Insolvency Cases
- 4. Liquidation Cases
- 5. Chartered Accountant Act, 1949
- 6. Special Jurisdiction Cases

7. WRIT PETITIONS

a) Service matter	09	07	--	06	--	--	--	06	--	--	--	--	10
b) Land Reforms													
c) Labour laws													
d) Others	34	20	--	15	03	--	--	18	--	--	--	--	36



	1	2	3	4	5	6	7	8	9	10	11	12	13	14
j) Petitions under Foreign Awards (Recognition and Enforcement Act.1961)														
k) Petitions Application for														
i) Injunction in Original Proceedings														
ii) Appointment of Receivers in Original Proceedings.														
20. TOTAL		49	29	--	24	04	--	--	28	--	--	--	--	50
ORIGINAL SIDE(CRIMINAL)														
21. High Court Sessions														
22. Writ Petitions														
a) Relating to Investigation or Trial of Criminal cases		--	01	--	01	--	--	--	01	--	--	--	--	--
b) Habeas Corpus Petitions														
23. Special Criminal Applications for Writs under the Constitution and U/S 491 Of the Code of Criminal Procedure.1898														
24. Criminal Contempt,under the Contempt Of Courts Act.		--	--	--	--	--	--	--	--	--	--	--	--	--
25. Others														
a) Transfer Petition (Crl.)		--	01	--	--	--	--	--	--	--	--	--	--	01
b) Application U/S 482 of Criminal Procedure of 1973 of under any Other corresponding provision		03	09	--	06	--	--	--	06	--	--	--	--	06
26. TOTAL		03	11	--	07	--	--	--	07	--	--	--	--	07



	1	2	3	4	5	6	7	8	9	10	11	12	13	14
27. APPELLATE SIDE (CIVIL)														
Writ Appeals														
a) Service matters		02	--	--	--	01	--	--	01	--	--	--	--	01
b) Land Reforms including land ceilings														
c) Labour Laws														
d) Other														
28. Letters patent Appeals														
29. First Appeals from														
a) Original Side														
b) Judgment		10	06	--	03	--	--	--	03	--	--	--	--	13
c) Orders		02	02	--	01	--	--	--	01	--	--	--	--	03
30. Second Appeals from Judgment		01	--	--	--	--	--	--	--	--	--	--	--	01
31. Miscellaneous First Appeals from														
a) Original Side														
b) Judgment														
c) Orders														
32. Miscellaneous Second Appeals from														
a) Judgment														
b) Orders														
33. Revision Petitions		--	--	--	--	--	--	--	--	--	--	--	--	--
34. Civil References		01	02	--	01	--	--	--	01	--	--	--	--	02
35. Civil Miscellaneous Petitions under Article 227 of the Constitution														
36. Other Appeals														
a) City Civil Court Appeals														
b) Review of Judgments		01	01	--	--	--	--	--	--	--	--	--	--	02
c) Compensation, Claims and Special Appeals		14	05	--	10	--	--	--	10	--	--	--	--	09
Original Civil-Jurisdiction Appeals														
d) Execution First Appeals														
e) Special Tribunal Appeal														
37. TOTAL		31	16	--	15	01	--	--	16	--	--	--	--	31



	1	2	3	4	5	6	7	8	9	10	11	12	13	14
APPELLATE SIDE (CRIMINAL)														
38. Criminal Appeals														
a) By persons convicted		24	16	--	11	03	--	--	14	--	--	--	--	26
b) By Government from Judgment of Acquittal		01	03	--	--	02	--	--	02	--	--	--	--	02
c) By complaint, U/S 378(4) of Criminal Procedure Code		02	--	--	--	--	--	--	--	--	--	--	--	02
39. Criminal Revisions		03	04	--	04	--	--	--	04	--	--	--	--	03
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions.														
41. Criminal L. P.		--	03	--	--	02	--	--	02	--	--	--	--	01
42. Others														
a) Fresh Bail Applications pending Investigation of trial		--	03	--	03	--	--	--	03	--	--	--	--	--
b) Bail including Anticipatory Bail		--	--	--	--	--	--	--	--	--	--	--	--	--
c) Revision Petition (FAM CT)		01	--	--	--	--	--	--	--	--	--	--	--	01
43. TOTAL		31	29	--	18	07	--	--	25	--	--	--	--	35
GRAND TOTAL (20+26+37+43)		114	85	--	64	12	--	--	76	--	--	--	--	123



HIGH COURT OF SIKKIM

PROFORMA III

CLASSIFICATION OF CASES PENDING AT THE END OF THE HALF YEAR ENDING 30/06/2013 IN TERMS OF DATE OF INSTITUTION

Description of Cases	PENDING FOR											TOTAL
	Less Than One year	One to two years	Two to three years	Three to four years	Four to five years	Five to Six years	Six to Seven years	Seven to Eight years	Eight to Nine years	Nine to Ten years	Over Ten Year	
MAIN CASES	2	3	4	5	6	7	8	9	10	11	12	13
1. ORIGINAL SIDE (CIVIL)												
1. Suits												
a) Civil Suits												
b) Admiralty suits												
2. Testamentary and intestate Suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. <u>Special Jurisdiction Cases</u>												
7. <u>WRIT PETITIONS</u>												
a) Service matters	11	01	--	--	--	--	--	--	--	--	--	12
b) Land Reforms including land Ceilings												
c) Labour laws												
d) Others	19	10	03	--	--	--	01	01	--	--	--	34
8. a) Banking Regulation Act 1949												
b) Execution, transferred & Interlocutory Applications U/S 45© of the Banking Regulation Act. 1949												
9. <u>Company Petition & Applications</u>												
a) Petitions												
b) Applications in Petition												
c) Applications in Liquidation Proceedings.												
d) Applications in Company Appeals												
c) Matters Transferred U/S 446(3) of the Companies Act.												



	1	2	3	4	5	6	7	8	9	10	11	12	13
h) Application under Court Fees Act Regarding Valuation of Estate.													
i) Petition under Foreign Awards (recognition & Enforcement Act.1961)													
j) Petitions/Applications for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceedings													
20 TOTAL		31	13	03	--	--	01	--	01	--	--	--	49
ORIGINAL SIDE(CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) <u>Relating to Investigations or Trials Of Criminal Cases.</u>		--	--	--	--	--	--	--	--	--	--	--	--
Habeas Corpus Petitions													
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure,1998													
24. <u>Criminal Contempt under the Contempt of Courts Act.</u>													
25. Others													
a) <u>Transfer Petition (Crl.)</u>		01	--	--	--	--	--	--	--	--	--	--	01
b) <u>Applications U/S 482 of Criminal Procedure Code of 1973 or Under any other corresponding provision</u>		04	02	--	--	--	--	--	--	--	--	--	06
26. TOTAL		05	02	--	--	--	--	--	--	--	--	--	07



	1	2	3	4	5	6	7	8	9	10	11	12	13
APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters		01	--	--	--	--	--	--	--	--	--	--	01
b) Land Reforms, including Land Ceilings													
c) Labour Laws													
d) Other													
28. Letters patent Appeals													
29. First Appeals													
a) From Original Side													
b) From Judgment		11	01	01	--	--	--	--	--	--	--	--	13
c) From Orders		03	--	--	--	--	--	--	--	--	--	--	03
30. Second Appeal from Judgment		01	--	--	--	--	--	--	--	--	--	--	01
31. Miscellaneous First Appeals													
a) From Original Side													
b) From Judgment													
c) From Orders													
32. Miscellaneous Second Appeals													
a) From Judgment													
b) From Orders													
33. Revision Petitions		03	--	--	--	--	--	--	--	--	--	--	03
34. Civil References													
35. Civil Miscellaneous Petition under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments		02	--	--	--	--	--	--	--	--	--	--	02
c) Compensation, Claims & Special Appeals		09	--	--	--	--	--	--	--	--	--	--	09
d) Original Civil Jurisdiction													
e) Execution First Appeals													
f) Special Tribunal Appeals													
37. TOTAL		30	01	01	--	--	--	--	--	--	--	--	32



	1	2	3	4	5	6	7	8	9	10	11	12	13
APPELLATE SIDE(CRIMINAL)													
38. CRIMINAL APPEALS													
a) By persons convicted		26	--	--	--	--	--	--	--	--	--	--	26
b) By Government from Judgment of Acquittal		02	--	--	--	--	--	--	--	--	--	--	02
c) By Complaint U/S 378(4) of Criminal Procedure Code.		01	01	--	--	--	--	--	--	--	--	--	02
39. Criminal Revisions		03	--	--	--	--	--	--	--	--	--	--	03
40. Confirmation Cases U/S 366 of Criminal Procedure Code under Any corresponding Provision													
41. Criminal L. P.		01	--	--	--	--	--	--	--	--	--	--	01
42. Others													
a) Fresh Bail Application pending Investigation/Trial.		--	--	--	--	--	--	--	--	--	--	--	--
b) Bail including Anticipatory Bail		--	--	--	--	--	--	--	--	--	--	--	--
c) Revision Petition (FAM CT)		01	--	--	--	--	--	--	--	--	--	--	01
43. TOTAL		34	01	--	--	--	--	--	--	--	--	--	35
GRAND TOTAL (20+26+37+43)		100	17	04	--	--	01	--	01	--	--	--	123



: 12 :

PERFORMA - V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/06/2016

Sanction strength of judges	Actual strength of Judges			No. of Court Working days	Total Number of Judge days		
	No. of judges Entrusted with Court work only	No. of judges entrusted with other work exclusively	TOTAL		For Court work only	Leave work	Administrative and other work
1.	2.	3.	4.	5.	6.	7.	8
03	03	---	03	94*	112**	---	---

REMARKS

* 1. Winter Vacation: 01.01.2016 to 13.02.2016.

** 2. Vacation Court held on: 05.02.2016 and 12.02.2016.



[Handwritten Signature]
26/7/2016
ASSISTANT REGISTRAR
High Court of Sikkim
Gangtok